

**FORM NO. 18**  
[See rule 36(1)(a)]

**Application for notification of affordable housing project as specified business under section 46**

Particulars of the assessee						
1.	Name	<i>(refer Note 1)</i>				
2.	Address	<i>(refer Note 2)</i>				
3.	Permanent Account Number					
4.	Status	<i>(refer Note 3)</i>				
5.	Residential Status	<i>(refer Note 4)</i>				
6.	Email id					
7.	Contact number	Country Code	Number			
Particulars of the specified business						
8.	Name	<i>(refer Note 1)</i>				
9.	Address	<i>(refer Note 2)</i>				
10(a).	Name of the project (if any)					
10(b).	Complete address of project	<i>(refer Note 2)</i>				
10(c).	Whether it is in a specified city	<i>Yes/No</i>				
Details of proposed project						
11(a).	Location					
11(b).	Total number of units in the project					
11(c).	Rentable area of various units in the project (indicate in sq. metres):-					
	<i>Sl. No.</i>	<i>Description</i>	<i>Category of unit (EWS/LIG/MIG/Other Residential/Commercial )</i>	<i>Rentable area</i>	<i>Number of units</i>	<i>Total rentable area (4*5)</i>
	<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>	<i>5</i>	<i>6</i>
	Total rentable area (col. 6)					_____

11(d).	Out of the total rentable area, area earmarked for the common facilities & services	
11(e).	Total allocable rentable area [11(c)- 11(d)]	

<b>Fulfilment of conditions</b>		
12.	Whether each of the following conditions mentioned in rule 36(5) is fulfilled	
12(a).	the project has the prior sanction of the competent authority empowered under the Scheme of Affordable Housing in Partnership framed by the Ministry of Housing and Urban Affairs, Government of India	<i>Yes/No</i>
12(b).	the date of commencement of operations of the project is on or after the 1st day of April, 2011	<i>Yes/No</i>
12(c).	the project is on a plot of land which has a minimum area of one acre	<i>Yes/No</i>
12(d).	at least thirty per cent of the total allocable rentable area of the project comprises of affordable housing units of EWS category	<i>Yes/No</i>
12(e).	at least sixty per cent of the total allocable rentable area of the project comprises of affordable housing units of EWS and LIG categories	<i>Yes/No</i>
12(f).	at least ninety per cent of the total allocable rentable area of the project comprises of affordable housing units of EWS, LIG and MIG categories	<i>Yes/No</i>
12(g).	the layout and specifications including design of the project to be developed and built have been approved by the State or Union territory Government or its designated implementing agency	<i>Yes/No</i>

<b>Other details</b>			
13.	Proposed investment		
14.	Expected or actual date of commencement of the project	Expected date	<i>(dd/mm/yyyy)</i>
		Actual date	<i>(dd/mm/yyyy)</i>
15.	Whether the assessee has any land or project adjacent or in the vicinity of the proposed project? <i>(If yes, details thereof)</i>	<hr/> <hr/>	

16.	Whether the proposed project is located or developed as a separate identifiable area?	<i>Yes/No</i>	
17.	Please state:  (a) whether the project is independent of other projects or  (b) the project is an extension or part of any other project?	<i>Write (a) or (b)</i>	
18.	Nature of title the assessee holds on the land on which the project is situated		
19.	Whether the project is developed under any agreement and if yes, the details of other parties (other than applicant) to such an agreement?  <i>(refer Note 5)</i>	<i>Yes/No</i>	
20.	If answer to Sl. No. 19 is yes, provide details of other parties (other than applicant) to such an agreement	Name	<i>(refer Note 1)</i>
		Permanent Account Number	
		Address	<i>(refer Note 2)</i>
21.	Any other details	<i>(refer Note 5)</i>	

### DECLARATION

I ..... having Permanent Account Number ..... hereby undertake to continue to operate the affordable housing project during the period in which the benefits under section 46 are to be availed.

I hereby certify that the above statements are true and correct to the best of my knowledge and belief.

Place: .....

Signature of the Applicant

Date: .....

Name:

Designation:

**Notes:**

1. In case of individual, the first, middle and last name shall be provided in full without any abbreviations. In any other case also, name shall be provided in full.
2. The address shall contain i. Country/Region, ii. Flat/Door/Building, iii. Road/Street/ Block/Sector, iv. PIN/ZIP Code, v. Post Office, vi. Area/locality, vii. District, viii. State.
3. Fill 'person' status as (i) Individual (ii) Hindu undivided family (iii) Company (iv) Firm (v) Association of persons, whether incorporated or not (vi) Body of individuals, whether incorporated or not (vii) Local Authority (viii) Artificial Juridical Person (ix) Government (x) Trust
4. Fill 'residential status' as (i) Resident (ii) Non-resident (iii) Resident but not ordinarily resident.
5. The following details shall be provided as annexures with respect to the Row No. of the Form as mentioned below:

Annexure	With respect to	Particulars
A-1	19	attach copy of agreement
A-2	21	letter of sanction of the project by competent authority empowered under the Scheme of Affordable Housing in Partnership framed by the Ministry of Housing and Urban Poverty Alleviation
A-3	21	Letter of approval of the layout and specifications including design of the project to be developed and built by the State or Union territory Government or its designated implementing agency

6. Some of the information in the form would be pre-filled to the extent possible.
7. Amounts to be filled in ₹ unless otherwise provided.